

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 681 of 2019**

**IN THE MATTER OF:**

**Shri Raju Chappakal Pappu & Anr.**

**...Appellants**

**Vs**

**Shri Arunava Sikdar, RP of**

**Dugal Projects Development Company Pvt. Ltd. & Anr. ....Respondents**

**Present:**

**For Appellants: Present but did not mark appearance.**

**For Respondents: Mr. Milan Singh Negi, Advocate for Respondent No. 1**

**Mr. Sudhir K. Makkar, Sr. Advocate, Mr. Abhijit Sinha, Ms. Stuti Vatsa, and Mr. Bhanu Gupta, Advocates for Respondent No. 2**

**ORDER**

**23.01.2020** In this matter, there were simultaneous proceedings filed against the Principal Borrower and the Corporate Guarantor. The proceeding under Section 7 of Insolvency and Bankruptcy Code, 2016 (in short '**IBC**') against the Principal Borrower was dismissed by the Adjudicating Authority while it was admitted against the Corporate Guarantor. The Appeal against dismissal of Section 7 proceeding against the Principal Borrower having Company Appeal(AT) (Insolvency) No. 650 of 2019 has been disposed by the Bench headed by Hon'ble Chairperson of this Tribunal by Judgment dated 18.12.2019 in which a view has been taken with regard to limitation.

Now, this appeal has come up raising similar issue of limitation before this Bench. We request the Registry to place this Appeal on the Administrative Side before the Hon'ble Chairperson if the matter should be taken up by a Bench headed by Hon'ble Chairperson or Bench as may be directed by Hon'ble

Chairperson. The matter may then be listed as per the directions of the Hon'ble  
Chairperson.

We post this matter in 'Orders category' on **31<sup>st</sup> January, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*